

**ENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 204/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 for approval of “Change in Law” on account of financial/ commercial impact of the “Change in Law” event i.e., increase in the rate of Goods and Services Tax from 5% to 12 % by way of Notification No. 8/2021-Central Tax (Rate) dated 30.09.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement executed with Solar Energy Corporation of India Limited.

Date of Hearing : **17.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Morjar Windfarm Development Private Limited (MWDPL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Parties Present : Shri Ashish Kumar Singh, Advocate, MWDPL
Shri Arijit Maitra, Advocate, BRPL
Ms. Shikha Ohri, Advocate, SECI

Record of Proceedings

During the course of the hearing, learned counsel for the Petitioner and the Respondents, BRPL & SECI made detailed submissions and concluded their respective arguments in the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)